COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

ELEVENTH REPORT

(*Presented on 27.7.2005*)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eleventh Report.

- 2. The Committee met on 26 July, 2005 for
 - I. Examination of eight Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
 - II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.
 - III. Reconsideration of classification of the Provision of Identification Marks on Security Papers Bill, 2005 by Shri S.P.Y. Reddy, M.P.

Examination of Constitution (Amendment) Bills

- 3. The Committee examined the following eight Constitution (Amendment) Bills:-
 - (1) The Constitution (Amendment) Bill, 2005 (Amendment of article 19) by Shri Brajesh Pathak, M.P.

The Bill seeks to amend the Constitution with a view to empowering the State to impose reasonable restrictions on fundamental right to form associations or unions in the interest of secularism.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2005 (Insertion of new article 16A) by Shri Brajesh Pathak, M.P.

The Bill seeks to amend the Constitution with a view to making right to employment a fundamental right of the citizens who are registered with Employment Exchange but have not been provided with employment and also provides for payment of unemployment allowance till such time as they are provided with employment.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 2005 (Insertion of new article 21B) by Shri Brajesh Pathak, M.P.

The Bill seeks to amend the Constitution with a view to providing that whenever any person is deprived of his life or property or suffer any losses in his trade or avocation due to any ethnic or social violence or communal or political disturbances, the State shall provide adequate compensation to the affected person or his family and rehabilitate victims of such violence within thirty days of occurrence of the incident.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 2005 <u>(Substitution of new article for article 130)</u> by Shri Suresh Kurup, M.P.

The Bill seeks to amend article 130 of the Constitution with a view to establishing a permanent Bench of the Supreme Court at Bangalore.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 2005 (Amendment of article 200, etc.) by Shri Hannan Mollah, M.P

The Bill seeks to amend the Constitution with a view to providing that Governor shall not have the power to reserve the Bill passed by State Legislature for President's consideration.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

 (6) The Constitution (Amendment) Bill, 2005
<u>(Substitution of new article for article 253, etc.)</u> by Shri M.P. Veerendrakumar, M.P

The Bill seeks to amend the Constitution with a view to providing that every treaty or agreement or convention shall be ratified by Parliament before India signs or enters into such treaty or agreement.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(7) The Constitution (Amendment) Bill, 2005 (Insertion of new article 16A) by Shri Chandrakant Khaire, M.P

The Bill seeks to insert new article 16A in the Constitution with a view to making provisions for the reservation of appointments or posts in services under the State in favour of persons belonging to economically backward class of the society.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

 (8) The Constitution (Amendment) Bill, 2005 (<u>Amendment of article 371</u>) by Shri Chandrakant Khaire, M.P

The Bill seeks to amend article 371 of the Constitution with a view to enabling the President to establish a separate development board for speedier development of the Konkan region in the State of Maharashtra.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of four Bills as shown in Appendices.

5. After considering all aspects of the Bills, the Committee recommend that two Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining two Bills shown in Appendix–II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Reconsideration of classification of a Bill

6. The Committee then considered the request of Shri S.P.Y. Reddy to reconsider their earlier decision (*vide* Seventh Report) regarding the classification of the Provision of Identification Marks on Security Papers Bill, 2005 from category `B' to category `A'.

On reconsideration, the Committee decided to recommend that the Provision of Identification Marks on Security Papers Bill, 2005 may be placed in category 'A'.

Recommendations

- 7. The Committee recommend that-
 - (i) Sarvashri Brajesh Pathak, Suresh Kurup, Hannan Mollah, M.P. Veerendrakumar and Chandrakant Khaire be permitted to move for leave to introduce their Constitution (Amendment) Bills;
 - (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendices, be agreed to by the House; and
 - (iii) the reclassification of the Bill, as shown in paragraph 6, be agreed to by the House.

NEW DELHI;

26 July 2005

4 Sravana 1927 (Saka)

(CHARNJIT SINGH ATWAL), Chairman, Committee on Private Members' Bills and Resolutions.

APPENDIX-I

(See para 5 of the Report) (List of Bills placed in category `A' and allocation of time)

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
(1)	The Constitution (Amendment) Bill, 2005 (<u>Amendment of the Seventh Schedule</u>) by Shrimati Daggubati Purandeswari, M.P.	66 of 20	005 A	2 hours
(2)	The Commercial Crops Workers (Welfare) Bill, 2005 by Shri Abdullakutty, M.P.	67 of 20	005 A	2 hours

APPENDIX-II

(See para 5 of the Report) (List of Bills placed in category `B' and allocation of time)

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
(1)	The Indian Penal Code (Amendment) Bill, 2005 (<u>Amendment of section 375</u>) by Shri Abdullakutty, M.P.	58 of 20	005 B	2 hours
(2)	The Constitution (Amendment) Bill, 2005 (<u>Amendment of articles 124 and 217</u>) by Shri Abdullakutty, M.P.	56 of 20	005 B	2 hours
